

CBI v. Narender Kumar & Anr
CC No. 130/2019

24.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

Sh. Sanjeev Bhardwaj, learned counsel for accused no. 2
with accused no. 2.

None for accused no.1.

Matter has been taken up through video conference. This matter is listed for recording of P.E. As per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi proceedings in the present case for recording evidence cannot be carried out through video conference.

Accordingly, matter is being adjourned to 18.09.2020 for P.E. Notice be issued in e-form to accused no.1 as well as his counsel for their appearance on next date of hearing in physical court or through video conference as the case may be.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
24.08.2020